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(1) कोई निर्देश नहीं या सारांश रूप से अन्य विकल्प

(2) कोई निर्देश नहीं या सारांश रूप से अन्य विकल्प

(3) कोई निर्देश नहीं या सारांश रूप से अन्य विकल्प

(4) कोई निर्देश नहीं या सारांश रूप से अन्य विकल्प

(5) कोई निर्देश नहीं या सारांश रूप से अन्य विकल्प

26 जून, 2008
MINISTRY OF FINANCE  
(Department of Economic Affairs)  
NOTIFICATION  
New Delhi, the 26th June, 2008  
G.S.R. 479(E).—In exercise of the powers conferred by Section 13 of the Government Savings Banks Act, 1873 (5 of 1873), the Central Government hereby makes the following rules further to amend the Post Office Time Deposit Rules, 1981, namely:—

1. Short title and commencement.—(1) These rules may be called the Post Office Time Deposit (Amendment) Rules, 2008.

(2) They shall come into force on the date of their publication in the Official Gazette.

2. Amendment of rule 4.—In the Post Office Time Deposit Rules, 1981, in sub-rule (2) of rule 4, in the Table under the heading “A. INDIVIDUAL ACCOUNTS”, against Serial No. 1 relating to Single Account, under column 4, in the entry, for the portion beginning with the words “An illiterate” and ending with the words “for the purpose”, the following shall be substituted, namely:—

“(a) The adult, or

(b) An illiterate adult through a literate agent nominated by him or her, or

(c) A blind or otherwise physically handicapped adult, either directly or through a literate agent nominated by him or her.”

[F. No. 175/2005-NS-II]  
M. A. KHAN, Under Secy.

Note :—The principal rules were published vide G.S.R 664(E), dated the 17th December, 1981 and subsequently amended vide:—(1) G.S.R. 300(E), dated the 1st April, 1982.  
(2) G.S.R. 257(E), dated the 11th March, 1985.  
(3) G.S.R. 502(E), dated the 9th July, 1984.  
(4) G.S.R. 418(E), dated the 11th May, 1985.  
(5) G.S.R. 193(E), dated the 12th February, 1986.  
(6) G.S.R. 362(E), dated the 1st April, 1987.  
(9) G.S.R. 507(E), dated the 23rd May, 1990.  
(13) G.S.R. 431(E), dated the 24th April, 1992.  
(14) G.S.R. 586(E), dated the 2nd September, 1993.  
(15) G.S.R. 118(E), dated the 8th March, 1995.  
(21) G.S.R. 589(E), dated the 23rd July, 2003 and (22) G.S.R. 284(E), dated the 13th May, 2005.